

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 135/TT/2012

Date: 28.3.2014

To
Shri Sanjay Kaul,
Authorized Representative,
Jindal Power Limited,
12, Bhikaji Cama Place,
New Delhi-110 066

Subject : Approval under Section 61, 62 and 86(1) (a) of the Electricity Act, 2003 and the Central Electricity Regulatory Commission(Terms and Conditions of tariff) Regulations, 2009 for approval of Annual Fixed Cost and determination of Tariff for the licensed transmission business for the financial years 2011-12,2012-13 and 2013-14

Sir,

Please furnish the following information on affidavit, with advance copy to the beneficiaries, latest by 14.4.2014:-

- (i) Break up of capital cost as on date of commissioning (16.4.2008), as on date of grant of transmission license and cumulative depreciation up to date of grant of transmission license duly certified by the auditor (i.e break-up of land, building and civil works, Transmission lines, Substations, PLCC etc.) in respect of the transmission assets within the scope of transmission petition. These Assets should be duly reconciled with the assets for which transmission license has been granted by the Commission. Similar information may also be furnished separately, for the bay at Raipur-I and Bay at Raipur-II duly certified by auditor;
- (ii) Opening balance sheet for Licensed Transmission business as on the date of issue of license in compliance of Regulation 15 of Transmission License Regulations, 2009.

Yours faithfully,

Sd/-
(Dr. P.K. Sinha)
Asst. Chief (Legal)

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To
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Sir,

I am directed to refer to your letter dated 11.4.2014 seeking extension of time up to 29.4.2014 for furnishing reply to the Commission's earlier letter dated 28.3.2014 and to say that request is allowed. You may furnish said information by 29.4.2014. It is also requested that **the following further information may also be furnished by 12.5.2014:-**

- i. Detailed break-up of capital cost along with IDC and IEDC for AC sub-station (Bay), AC transmission line with proper configuration including initial spares;
- ii. Break-up of additional capital expenditure along with justification for the assets mentioned in the petition;
- iii. Details of bays considered for capital cost, additional capital expenditure and O&M charges.
- iv. Clarification for deviating from the scope of work. The scope of work considered while granting the transmission licence vide order dated 9.5.2011 in Petition No. 105/2010 is as follows:

| Particulars | Date of Commercial Operation | Voltage Class | Length | Type |
|--|------------------------------|--|---------|---|
| Transmission Line from JPL, Tamnar-PGCIL, Raipur | 16.04.2008 | 400 kV | 258.4km | Double Circuit Twin Conductor |
| JPL Tamnar 400/220/33 kV Switchyard | 16.04.2008 | 400 kV, 220 kV and 33 kV and 2 Nos X 315 MVA, 400/220 kV | Nil | 400 kV- 2 nos. line bays and 2 nos. of transformer bays. 220 kV- 2 nos. transformer bays. |

However, the petitioner in the present petition included 2 nos. 400kV bays at Raipur substation with following remark:

"The cost of this bay has been included in the asset base of licensed transmission business as it is being owned by JPL and is situated at PGCIL substation at Kumhari, Raipur. It is dedicated to the licensed transmission line."

- v. Single line diagram of the project and assets covered in the petition;
- vi. Detailed Project Report of the project;
- vii. Data for capital cost benchmarking of 400/765 kV for A/C Transmission Lines and Sub-Stations, in accordance with the Commission's Suo-Motu orders with reference to Letter No. L-1/36/2010 dated 27.4.2010 and 16.6.2010;
- viii. One copy each of order placed on M/s. L&T and M/s. B.G. Shirke along with the terms and conditions of the orders.

Yours faithfully,

Sd/-
(Dr. P.K. Sinha)
Asst. Chief (Legal)